

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi.

Policy Circular No. 35(RE-2005)/2004-09 Dated, the 1st December, 2005

To,

All Licensing Authorities,
All Custom Authorities.

Subject : Import of Air Conditioner without ODS gases.

Several representations have been received stating that there have been instances where Customs is not allowing clearance even of Air Conditioners which do not contain ODS gases.

It is hereby clarified that the policy of Air conditioners containing HCFC – 22 only is under review. Air Conditioners which do not contain ODS substances will be allowed to be imported freely both under EPCG Scheme and under normal imports.

This issues with the approval of DGFT.

(Pratima Dikshit)
Joint Director General of Foreign Trade

(Issued from F.No. 01/93/180/1036/AM-99/PC-I(A))